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 ~ c.no Notmcai.ions by the Government of Tripura
 i it: High Court. Government Treasury etc.

NO.F.34 (340VDSWE.LA/2004
 GOVERNMENT OFTRIPURA
 tDUCAf^N (OJUAL WELFARE & SOCIAL EDUCATION) DEPARTMENT
 TRIPURA: AGARTALA.

Drnod, Agorlalo, tlio^^-Novc-jmvar, ?OU7

NOTIFICATION

In exercise of the powers conferred under Section 16 of The Prohibition of Child Marriage Act, 2006 (No.6 of 2007), the State Government hereby appoints the following officers as Child-Marriage Prohibition Officers to exercise their functions within the areas as specified herein below: _____*

SL No.	Name of the Sub-Division.	Designation of the Officer.	Area of Jurisdiction
1.	Dharmanagar	Sub-Divisional Magistrate. Dhannanagar	Dharmanagar Sub-Division
	Kanchanpur.	Sub-Divisional Magistrate. Kanchanpur.	Kanchanpur Sub-Division
Li.	Kailashahsir.	Sub-Divisional Magistrate. Kailashahsir.	Kailashahsir Sub-Division
•H.	Longlajai Vidic .	Sub-Divisional Magistrate. Longlajai Vullut .	Longlajai Sub-Division
□ -	Gandacharra.	Sub-Divisional Magistrate. Gandacharra.	Gandacharra Sub-Division
I G.	Ambassa.	Sub-Divisional Magistrate. Ambassa.	Ambassa Sub-Division
7.	Kamaipur	Sub-Divisional Magistrate. Kamalpur	Kamaipur Sub-Division
S.	Teliamura.	Sub-Divisional Magistrate. Teliamura.	Teliamura Sub-Division
9.	Khowai	Sub-Divisional Magistrate. Khowai.	Khowai Sub-Division
10.	Sadar	Sub-Divisional Magistrate. Sadar	Sadar Sub-Division
11.	Bishalgarh	Sub-Divisional Magistrate. Bishalgarh	Bishalgarh Sub-Division
12.	Sonamura.	Sub-Divisional Magistrate. Sonamura.	Sonamura Sub-Division
13.	Udaipur.	Sub-Divisional Magistrate. Udaipur.	Udaipur Sub-Division
14.	Amarpur.	Sub-Divisional Magistrate. Amarpur.	Amarpur Sub-Division
15.	Santirbazar.	Sub-Divisional Magistrate. Santirbazar.	Santirbazar Sub-Division
16.	Belonia.	Sub-Divisional Magistrate. Belonia.	Belonia Sub-Division
~7	Sabromm.	Sub-Divisional Magistrate. Sabromm.	Sabromm Sub-Division

The Child Marriage Prohibition Office™
functions and duties laid down in The Prohibition of Child Marriage Act
by the State Government there

ADDITION

"> discharge the following duties, namely

- (i) to prevent solemnization of child marriage by taking such actions as he may deem fit ;
- (ii) to collect evidence for the effective prosecution of persons contravening the provisions of this Act;
- (iii) to advise either individual cases or counsel the residents of the locality generally not to indulge in promoting, helping, aiding or allowing the solemnization of child marriages;
- (iv) to create awareness of the evil which results from child marriages ;
- (v) to . sensitize the community on the issue of child marriages ; to furnish such periodical returns and statistics as the State Government may direct ; and
- (vi) to discharge such other functions and duties as may be assigned to him by the State Government;
- (vii)

3. The Child Marriage Prohibition Officers shall have the power to move the court for an order under section 4, Section 13 and along with the child under section 3 of the Prohibition of Child Marriage Act, 2006.

In addition and except the provisions of Chapters V of the Code of Criminal Procedure, namely the power of arrest of a person without warrant, the Child Marriage Prohibition Officers shall have the powers of a police officer under the said Code for the purpose of investigation and submission of report before the competent Judicial Magistrate. This report shall be deemed to be a report under section 173 of Code of Criminal Procedure, 1973 (Act 2 of 1974).

5 This will take effect from the date of its publication in Official Gazette.

By order of the Governor,

Government of Tripura.
Under Secretary to the